

The Minister of Information and Broadcasting (Dr. Kaskar): (a) Yes, Sir.

(b) Thirteen

Arrest of a Pakistani National

286. Shri P. C. Borooah: Will the Prime Minister be pleased to state.

(a) whether it is a fact that a Pakistani national was arrested on the Khaira border on the 29th July, 1959;

(b) if so, the details of the incident, and

(c) whether it is a fact that a map of India and Pakistan was recovered from his person?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) to (c) A report has been called for from the local authorities, and information will be laid on the Table of the House when received.

Muslims from Kashmir for Haj

287. Shri P. G. Deb: Will the Prime Minister be pleased to state how many Muslims from Kashmir went for Haj during this year?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru). 237

Sikh Pilgrims to Pakistan

288. Shri P. G. Deb: Will the Prime Minister be pleased to state

(a) how many Sikh pilgrims were permitted by Pakistan to visit their shrines in Lahore in June, 1959, and

(b) how many actually visited Lahore for the said purpose?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) 1,000

(b) 300.

Development Council for Automobiles, Automobile Ancillary Industries and Transport Vehicle Industries

289. Shri P. G. Deb: Will the Minister of Commerce and Industry be pleased to state the decisions taken at the meeting of the Development Council for Automobiles, Automobile Ancillary Industries and Transport Vehicle Industries held in New Delhi in July, 1959?

The Minister of Industry (Shri Manubhai Shah): The meeting of the Development Council held in New Delhi on the 13th July, 1959 was its first meeting at which there was general discussion on the programme of work of the Council and it was decided to form the following five sub-committees who will study the different problems assigned to each and make suitable recommendations to the Council

(i) Sub-Committee to study the demand and capacity for the production of important and special components for the Automobile Industry;

(ii) Sub-Committee on Standardisation and for assessing demand for raw materials,

(iii) Sub-Committee on Price Control and Distribution of components of Automobile and Related Industries,

(iv) Sub-Committee on Quality Control and Testing, and

(v) Sub-Committee to study the cost of different vehicles

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12 hrs.

MOTION FOR ADJOURNMENT

Reported statement by Prime Minister of Ceylon re baton-charging of certain Indian nationals by Ceylonese Police

Mr. Speaker: I have received notice of an adjournment motion from Shri Vaypayee and Shri U. L. Patil on the following subject:

"The embarrassing situation arising out of the reported statement made by the Prime Minister of

[Mr Speaker]

Ceylon that the police acted against the Indians demonstrating before the Indian High Commission on August 10, 1959 at the request of the Indian High Commissioner himself and that no official regrets have been expressed over this incident, contradicting thereby the statement made by the Prime Minister of India in Lok Sabha on August 12, 1959."

May I know what the position is?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): First of all, Sir, it is not safe for me or for the hon Member to proceed on odd sentences in a newspaper report I should like to have full reports and I should like to place before the House exactly what the Prime Minister of Ceylon has said. But, apart from that, even today in two different newspapers, different accounts appear. In one of the newspapers it is said Prime Minister Bandarnaike in a press statement regarding the police action on demonstrators on Monday in the Indian High Commission precincts today said, 'It is regretted that such an incident should have taken place, but it is not possible to attach blame to any one in the circumstances of the case.' You see, Sir, the thing is different here.

On the last occasion what I said was—I did not say something which unfortunately was given in headlines in the press, viz., "Ceylon Government expresses regret"—that when the information of this was telephoned to the Permanent Secretary of the Ceylon Government—these are my words—"he said that this episode was unfortunate and he was sorry that this should have happened in our Embassy", which is a perfectly correct remark to make. To make this a kind of official regret of the Ceylon Government would not be a correct statement, but somehow this was misunderstood, and Mr. Bandarnaike, if he is given to understand by our newspapers that this was an official

regret, is perfectly right in saying that as a matter of fact he is enquiring into the matter.

Therefore, I would suggest that the matter really is not of high importance except for the fact that it seems to be very undesirable that Indians in foreign countries should function in a way which creates these difficulties. It is an important matter. They can do what they like in our country, but in a foreign country they should not function against each other, especially against our Mission which, of course, is a connecting link between our country and the other country.

You will remember, Sir, that on the last occasion I said that when our High Commissioner heard that a demonstration was going to be held the next morning, he informed the External Affairs Ministry of the Ceylon Government that he had heard of this news. Thereafter the DIG of Police telephoned to him and said something to the effect that he proposed sending a police force. Our High Commissioner said, according to that report, that he did not think there was going to be any trouble and perhaps it would not be necessary to do this. Therefore, again the DIG said that anyhow he would keep a watch. Our trying to catch what somebody said during a telephone conversation, a word here and there and the interpretation is rather difficult. This is the broad impression that we got and I reported to the House.

I do not think that there is anything of high importance, that is, that the Ceylon Government invaded our territory etc. That is not correct. It may be an action taken by a local police officer or somebody there in a hurry. Of course, the whole thing lasted a minute or two.

Anyhow, we must have a proper account of what the Ceylon Prime Minister said after his enquiry before we can say anything more definite about this.

Shri Vajpayee (Bairampur): May I know who expressed regret to whom?

Shri Jawaharlal Nehru: I have just made out again. On our High Commissioner telephoning to the Permanent Secretary of the Ceylon Government—I do not quite know he is a member of the service there—the Permanent Secretary said (this is what I said on the last occasion) that this episode was unfortunate and he was sorry that this should have happened in our Embassy. This is what I said on the last occasion.

Shri Narayanan Kurty Menon (Mukundapuram): May I know whether the Prime Minister would be pleased to place before the House the authentic information when it is available? Apart from the newspaper report, may I know whether the Government would place on the Table of the House the statement of the Ceylon Prime Minister when available?

Shri Jawaharlal Nehru: Presumably the Ceylon Prime Minister's statement, if it is a public statement, will no doubt appear in the press fully, if it is not a public statement, then I will not be able to place it.

Shri T. B. Vittal Rao (Khammam): It is a public statement.

Mr. Speaker: In view of what the Prime Minister has said, I do not give my consent to the adjournment motion.

12.05 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF NAHAN FOUNDRY PRIVATE LIMITED

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report of the Nahon Foundry Private Limited for the year 1957-58 along with the Audited Accounts and comments of the

Comptroller and Auditor-General thereon. [Placed in Library, See No. LT-1531/59]

CERTIFIED ACCOUNTS OF COIR BOARD

Shri Manubhai Shah: I beg to lay on the Table, under sub-section (4) of section 17 of the Coir Industry Act, 1953, a copy of each of the certified Accounts of the Coir Board for the years 1955-56 and 1956-57, together with the Audit Reports thereon [Placed in Library, See No LT-1532/59]

ANNUAL REPORT OF EMPLOYEES' STATE INSURANCE CORPORATION

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, under section 36 of the Employees State Insurance Act, 1948, a copy of the Annual Report of the Employees' State Insurance Corporation for the year 1958-59, alongwith the Revised Estimates for 1958-59 and Budget Estimates for 1959-60 [Placed in Library, See No LT-1533/59]

COAL MINES PITHEAD BATH RULES

Shri Abid Ali: I beg to lay on the Table, under sub-section (7) of section 59 of the Mines Act, 1952, a copy of the Coal Mines Pithead Bath Rules, 1959, published in Notification No. S O 1711 dated the 1st August, 1959 [Placed in Library, See No LT-1534/59]

AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No. G.S.R. 896 dated the 1st August, 1959, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 [Placed in Library, See No. LT-1535/59].